

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 12.6.2020

CORAM

THE HON'BLE DR.JUSTICE VINEET KOTHARI
AND
THE HON'BLE MR.JUSTICE R.SURESH KUMAR

Writ Petition No.8229 of 2020

M.V.Ramani

...

Petitioner

Vs

1. The Union of India
rep. by its Secretary
Ministry of Health and Family Welfare
Nirmaan Bhavan, Near Udyog Bhavan
Metro Station
Moulana Azad Road
New Delhi 100 011
2. The State of Tamil Nadu
rep. by its Chief Secretary to Government
Secretariat, Fort St. George
Chennai 600 009.
3. The Secretary to Government
Home Department
Secretariat, Fort St. George
Chennai 600 009.
4. The Secretary to Government
Health Department
Secretariat, Fort St. George
Chennai 600 009.

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5. The Secretary to Government
Education Department
Secretariat, Fort St. George
Chennai 600 009.
 6. The Director General of Police
Santhome
Chennai 600 028.
 7. The Commissioner of Police
Office of the Commissioner of Police
Vepery
Chennai 600 007.
 8. National Institute of Epidemiology
ICMR
R-127, 3rd Avenue, 2nd Main Road
Near Ambattur, Ayappakkam
Chennai 600 077.
- ... Respondents

Petition under Article 226 of the Constitution of India praying for a Writ of MANDAMUS directing the respondents to devise and formulate proper rules and regulations as regards manufacture, quality control, specification, pricing, usage and disposal of face masks by public at large besides school going/college students within the time frame to be stipulated by this Court.

For petitioner

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Mr.T.S.Rajamohan

For respondents

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Mr.Jayaprakash Narayanan
Government Pleader

ORDER

(Made by Dr.Vineet Kothari,J)

Heard the Learned Counsel for the Petitioner.

2. The learned counsel for the Petitioner raised an issue of usage of face mask by the people of State of Tamil Nadu and he has submitted that despite the fact that World Health Organization, Central Government and other State Governments have issued comprehensive guidelines for the usage and disposal of face masks during COVID period, the State of Tamil Nadu has not issued any separate G.O., or guidelines, in this regard and there is abuse and huge waste of such disposed masks which is causing various issues and therefore, the present Public Interest Litigation is filed by the petitioner.

3. **Issue Notice** to the Respondents.

4. Let all the Respondents file their counter to the petition. The State Government is directed to file a Status Report and the Guidelines with regard to the Manufacture, distribution, sale, supply, pricing, Quality Control, Specifications, Usage and Disposal of Face Masks, if any, issued by the State Government. Three weeks period is allowed to file the Status Report.

Dr.VINEET KOTHARI, J.
and
R.SURESH KUMAR, J.

mvs.

5. List the matter after three weeks.

mvs.



(V.K.J.) (R.S.K.J.)
12.6.2020

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